

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

**Miscellaneous Application No.23/2023/EZ**

**Miscellaneous Application No.24/2023/EZ**

**Miscellaneous Application No.28/2023/EZ**

**In**

**Original Application No.20/2021/EZ**

Swarup Kumar Rath ... Applicant (s)

-Versus-

Union of India & others ...Respondent (s).

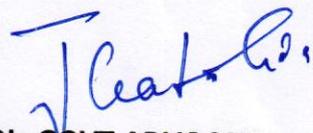
**AFFIDAVIT FILED BY THE COLLECTOR, CUTTACK**

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CUTTACK

DATE : 28/12/2023

  
ADDL. GOVT. ADVOCATE

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**AFFIDAVIT FILED BY THE COLLECTOR, CUTTACK**

I, Sri Narahari Sethy, aged about 53 years, S/o. Duryodhan Sethy, at present working as Collector, Cuttack, Dist. Cuttack, do hereby solemnly affirm and state as follows.

1. That, I am filing this affidavit in compliance to the direction of Hon'ble National Green Tribal, Eastern Zone Bench, Kolkata vide order dt. 20/11/2023.

2. That, the matter relates to the rejuvenation of Sukapaika River Drainage Channel under Cuttack Sadar Assembly Constituency under Cuttack District of the State of Odisha.

3. That, the total area of acquisition is Ac.355.781 dec. which comprises Ac.311.18 of Govt. land and Ac.44.601 dec.of private land.

4. That, it is humbly submitted that the advance possession on the Govt. land has been approved for an area of Ac.291.266 dec. by the Govt. in R&DM Deptt. vide letter

28/12/23  
EXECUTIVE MAGISTRATE  
SADAR, CUTTACK

Sethy

Ngrahari

x

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No.40606/R&DM, Dt.17/11/2023. Out of the same an area of Ac.285.263 dec. has already been handed over to the Executive Engineer, Drainage Division, Cuttack by the concerned field functionaries of concerned Tahasil.

5. That, it is further most respectfully submitted that survey / pillar posting has been made upto 10 KM against 30.8 KM. In respect of the private land of Ac.44.601 dec. the Executive Engineer, Drainage Division, Cuttack along with the field functionaries have negotiated with the land losers. Till date 31 nos. of land losers have given their consent for direct purchase of their private land measuring an area of Ac.14.156 dec.

6. That, it is humbly submitted that an area of Ac.0.38 dec. of private land has been purchased directly by the Executive Engineer, Drainage Division, Cuttack.

7. It is humbly submitted that, a meeting was held under the Chairmanship of Collector, Cuttack on dtd.20/12/2023 in presence of the concerned officials and land losers under Kishannagar Tahasil for direct purchase of private land through bilateral negotiation for rejuvenation of Sukapaika drainage channel. Most of the land losers have agreed to execute sale deed in favour of the Project proponent within a short period.

8. It is humbly requested to grant adequate time for further negotiation with the land losers for acquisition of the balance private land both through direct purchase and also through the provisions under Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

Narayani Sethy

x



28/12/23

EXECUTIVE MAGISTRATE  
SADAR, CUTTACK

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9. That the facts stated above are true to the best of my knowledge and based on official records.

Identified by

*J. K. Das*  
Addl. Govt. Advocate

\*  
*Narayan Chandra*  
DEPONENT

Certified that cartridge papers are not available.

CUTTACK  
DT.28/12/2023

*J. K. Das*  
ADDL. GOVT. ADVOCATE

**CERTIFICATE**

Certified that the above named deponent being personally known to me appears before me and solemnly states that the facts stated above are true to the best of his knowledge and belief.

CUTTACK  
DT.28/12/2023

*[Signature]*  
28/12/23  
Executive Magistrate,  
Sadar, Cuttack  
EXECUTIVE MAGISTRATE  
SADAR, CUTTACK

12208  
29.12.23



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